

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 12.10. 2017

S. T. Appeal No. 50412 of 2014

(Arising out of order in appeal No. 132(VC)ST/JPR-I/2013 dated 30.08.2013/13.09.2013 passed by the Commissioner of Central Excise (Appeals-I), Jaipur).

Gordhan Lal

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance:

None for the assessee

Sh. A. Jain, A. R. for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No.57136/2017

Per: **Justice (Dr.) Satish Chandra:**

From the record it appears that since filing of the appeal, the matter has been adjourned from time to time.

2. Shri A. Jain, Id. AR appeared for the respondent- Revenue.

3. Today, when the matter was called neither anybody appeared on behalf of the appellant – assessee nor any adjournment application is filed. It shows that appellant –assessee is not interested to pursue the appeal.

4. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

5. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(B. Ravichandran)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Ckp

